Most Urgent Starred Assembly Question No. 87* Listed on 21.03.2023

From

The Additional Chief Secretary to Government, Haryana, Administration of Justice Department.

To

The Secretary, Haryana Vidhan Sabha, Chandigarh.

> Memo No.18/07/2020-3JJ(I) Dated 20.03.2023

Subject:

Starred question No. *87 of Haryana Vidhan Sabha asked by Sh. Mamman Khan, M.L.A regarding "Eviction of Waqf Properties".

Kindly refer to the subject noted above?

2. Please find enclosed herewith 10 copies (both in English and Hindi version) of reply to the Starred Question No. 87*, alongwith soft copies of the reply, asked by Sh. Mamman Khan, M.L.A regarding "Eviction of Waqf Properties" for necessary action, please.

Superintendent-Jails Judicial-I,
For Additional Chief Secretary to Government
Haryana, Administration of Justice Deptt.

Dated: 20.03.2023

Ensdt. No. 18/7/2020-3JJ(I)

A copy of the reply (both in English & Hindi) is forwarded to the following for information and necessary action please.

1.	The Chief Minister to Government, Haryana (In CM Secretariat)	15 copies
	The Parliamentary Affairs Minister	02 copies
3.	The Chief Secretary to Government Haryana (In Political Branch)	06 copies
4.	The Secretary to Governor of Haryana	02 copies
5.	The Private Secretary to Chief Secretary, Haryana	01 copy
6.	The Director Public Relations, Haryana	04 copies
7.	The Minister-in-charge (Hon'ble CM)	01 copy
8.	The Administrative Secretary i.e. W/ACS(AJ)	01 copy
		1 7

Superintendent-Jails& Judicial-I, for Additional Chief Secretary to Government Haryana, Administration of Justice Deptt.

Eviction of Waqf Properties

*87 SH. Mamman Khan, M.L.A.: Will the Chief Minister be pleased to state:

- (a) The details of cases filed/action taken by the Waqf Board for eviction and recovery of rent against the 12436 lessees who are defaulters of lease condition and are in encroachment/illegal possession of waqf properties in State;
- (b) The reasons for which no action has been taken by the Waqf Board to remove the illegal possession from 1089 Mosques which have been under illegal possession of private individuals, Govt., Semi Govt. or religious institutions in the State; and
- (c) The time by which these properties and Mosques will be freed from defaulter lessee and illegal possession?

Reply

SH. MANOHAR LAL, CHIEF MINISTER, HARYANA

Sir,

- (a) The Board has issued letters through field staff to the existing defaulting lessees to get their leases renewed/regularized as per the terms & conditions of the Board and issued reminders also for the same. About 600 defaulting lessees have got their leases renewed out of 12436. Now, the Board is initiating legal action against the defaulting lessees by issuing legal notices.
- (b) (i) The Board is trying to get the Mosques vacated from illegal possession by persuasive Means and also through legal enforcement.
 - (ii) The State Government will closely monitor and take the required steps through the Waqf Board for the restoration of the legal possession of the Waqf properties.
- (c) The Board is taking action as per the procedure laid down in the Waqf Act, 1995 and in the Transfer of Property Act, 1882 for removing the illegal possession.

निष्कासन वक्फ संपति

- *87. श्री मामन खान, एम.एल.ए: क्या मुख्यमंत्री यह बताने की कृपा करेंगे:
- (क) वक्फ बोर्ड द्वारा 12436 लीजधारकों, जो लीज की शर्तों के डिफॉल्टर हैं और राज्य मे वक्फ सम्पत्तियों के अवैध कब्जेधारी हैं, के खिलाफ बेदखली और किराये की वसूली के लिए केस दायर करने / की गई कार्यवाही का विवरण।
- (ख) किन कारणों से वक्फ बोर्ड द्वारा 1089 मस्जिदों से अवैध कब्जे हटाने के लिए कोई कार्यवाही नहीं की गई है जोकि निजी व्यक्तियों, सरकारी व अर्ध-सरकारी विभागों के अवैध कब्जे में है या राज्य में धार्मिक संसंथान, और
- (ग) कब तक ये सम्पत्तियां और मस्जिदें डिफॉल्टर लीजधारकों के अवैध कब्जे से मुक्त हो पाएगी?

उत्तर

श्री मनोहर लाल, मुख्यमंत्री, हरियाणा

महोदय,

- (क) बोर्ड ने मौजूदा डिफॉल्टर लीजधारकों को फील्ड स्टाफ के माध्यम से बोर्ड के नियमों व शर्तों के अनुसार लीज के <u>नवीनीकरण</u>/<u>नियमित</u> करने के लिए पत्र जारी किए हैं तथा स्मरण पत्र भी जारी किए है। 12436 में से करीब 600 डिफॉल्टर लीजधारकों ने अपनी लीजों का नवीनीकरण करा लिया है। अब बोर्ड डिफॉल्टर लीजधारकों के खिलाफ कानूनी नोटिस जारी करते हुए कार्यवाही अमल में ला रहा है।
- (ख) (।) बोर्ड प्रेरक तरीकों / साधनों तथा कानूनी प्रवर्तन के माध्यम से भी मस्जिदों को अवैध कब्जे से खाली / मुक्त करवाने के लिये प्रयासरत है / कोशिश कर रहा है ।
 - (11) राज्य सरकार वक्फ संपत्तियों के कानूनी कब्जे की बहाली के लिए वक्फ बोर्ड के माध्यम से गहनता / बारिकी से निगरानी करेगी तथा आवश्यक कदम उठाएगी ।
- (ग) बोर्ड अवैध कब्जों को हटाने के लिए वक्फ अधिनियम, 1995 और सम्पत्ति हस्तांतरण अधिनियम, 1882 में निर्धारित प्रक्रिया के अनुसार कार्यवाही कर रहा है।